

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
IA NO. 1609 OF 2018 IN
DFR NO. 4374 OF 2018

Dated: 19th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Lalitpur Power Generation Company Ltd. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission & Anr. Respondent(s)
Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv
Mr. Upendra Prasad
Ms. Swapna Seshadri
Mr. Sanjeev K. Singh
Mr. Anirudh Gupta

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Sachin Dubey for R-1

Mr. Gargi Srivastava
Mr. Rajiv Srivastava
Ms. Garima Srivastava for Caveator/R-2

ORDER

(IA NO. 1609 OF 2018 FOR URGENT LISTING)

Heard the learned senior counsel, Mr. C.S. Vaidyanathan, appearing for the Appellant. Learned senior counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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List this matter on **20.11.2018** for admission subject to curing of defects.

(S.D. Dubey)
Technical Member

vt/bn

(Justice N.K. Patil)
Judicial Member